

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

03.09.2012

OA No. 604/2012

Mr. C.B.Sharma, Counsel for applicant.

The only relief claimed by the applicant in this OA is that the respondents may be directed not to disengage the applicant from the post of Driver till availability of regular selected candidates by quashing letter dated 14.08.2012 (Annexure A/1) with all consequential benefits.

We have perused the letter dated 14.08.2012 (Annexure A/1) wherein the official respondents have invited applications amongst Ex-servicemen or Home Guards and not to utilized services of Gramin Dak Sevaks as Driver. We are of the view that the ends of justice will be met if we direct the respondents not to disengage the services of the applicant from the post of Driver till the selection process is completed pursuant to letter dated 14.08.2012 (Annexure A/1) and the persons are selected from amongst Ex-servicemen or Home Guards. Order accordingly.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K.S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*